

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

To

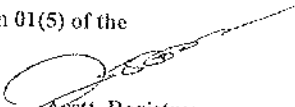
Dated: 15/11/2017

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/71377/2017-SM[BR] dated 14/11/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.

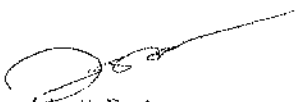

Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	ST/715/2011	U.P. STATE FOOD AND ESSENTIAL COMMODITIES CORPORATION LTD., 17, GOKHLY MARG, LUCKNOW U.P.

	Name and Address of Respondent
2	-C.C.E. LUCKNOW 7-A, Ashok Marg, Lucknow.

Copy To

- 3 Bar Association, CESTAT, Allahabad
- 4 Director Publications, Customs, Excise. I.P. Estate, Delhi
- 5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp ICICI Bank of Defence Colony New Delhi-3
- 6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17
- 7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
- 8 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
- 9 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070
- 10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38
- 11 The ICAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082
- 12 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032
- 13 C.D.R.
- 14 Office Copy
- 15 Second Folder Copy
- 16 Guard File


Asstt. Registrar

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I

APPEAL No.ST/715/2011-ST[SM]

(Arising out of Order-in-Original No.27/Commr./LKO/ST/2010 dated 31/08/2010 passed by Commissioner of Central Excise & Service Tax, Lucknow)

M/s U.P. State Food & Essential Commodities Corporation Ltd.

Appellant

Vs.

Commissioner of Central Excise, Lucknow

Respondent

Appearance:

Absent on call,

Shri Mohammad Altaf, Assistant Commissioner (AR)

for Appellant

for Respondent

CORAM:

Mrs. Archana Wadhwa, Hon'ble Member (Judicial)

Date of Hearing : 14/11/2017

Date of Decision : 14/11/2017

FINAL ORDER NO-713.7.7/2017...



Per: Mrs. Archana Wadhwa:

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. I also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for

non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated in Court)

Sd/-

(Archana Wadhawa)

Member(Judicial)

akp

प्रमाणित प्रति/Certified True Copy

04/12/17
सहायक पंजीवदार/Aasst. Registrar
सीमाशुल्क, उत्पादशुल्क एवं सेवा कर
अपील अधिकरण(C.E.S.T.A.T.)
38, एम.जी.मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001

